

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 10.3.2003.

OA 422/2001 with MAs 311/2001 & 76/2003

Suraj Mal Meena, Deputy Secretary Revenue (Colonisation), Secretariat, Jaipur.

... Applicant

Versus

State of Rajasthan through its Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur.

... Respondents

CORAM:

HON'BLE MR.H.O.GUPTA, ADM.MEMBER

HON'BLE MR.M.L.CHAUHAN, JUDL.MEMBER

For the Applicant

... Mr.Manish Bhandari

For the Respondents

... Mr.B.N.Purohit

O R D E R (ORAL)

This OA has been filed by the applicant praying for the following reliefs :

1. It is, therefore, prayed that this Original Application may kindly be allowed and the impugned orders dated 12.4.99 and 17.9.99 may kindly be quashed and set aside.
2. Any other relief in this regard may also be awarded to the applicant which the Hon'ble Tribunal deem fit in favour of the applicant.
3. Cost of the Application may also kindly be awarded in favour of the applicant."

2. During the course of arguments, the learned counsel for the respondents submitted that the applicant has since been promoted in the Selection Grade of Indian Administrative Service i.e. Rs.15100-400-18300. He also produced a copy of the order No.F.5(34)Pers./I/91 dated 24.1.2003 in this regard, which has been taken on record. He, therefore, submitted that the relief prayed for has already been granted to the applicant and, in the circumstances, the OA has become infructuous. The learned counsel for the applicant does not oppose the contention of the learned counsel for the respondents.

3. Accordingly, the OA is dismissed as having become infructuous. MAs are also stand disposed of accordingly.


(M.L.CHAUHAN)

MEMBER (J)


(H.O.GUPTA)

MEMBER (A)